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Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, Papers to the Laid on the Table.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the period August, 2012-July, 2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhopal, for the period August, 2012-July, 2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1366/16/14)

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-

- (1) S.O.1888(E) published in Gazette of India dated 23rd July, 2014, making further amendments in Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

(Placed in Library, See No. LT 1367/16/14)

- (2) The National Rural Employment Guarantee Act Schedule I & Schedule II Amendment Order, 2013 published in Notification No. S.O.1987(E) in Gazette of India dated 4th August, 2014.

(Placed in Library, See No. LT 1368/16/14)

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2013-2014.

(Placed in Library, See No. LT 1369/16/14)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2013-2014.

(Placed in Library, See No. LT 1370/16/14)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2013-2014.

(Placed in Library, See No. LT 1371/16/14)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2013-2014.

(Placed in Library, See No. LT 1372/16/14)

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1373/16/14)

- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1374/16/14)

(6) A copy of Notification No. S.O. 2968(E) (Hindi and English versions) published in Gazette of India dated 25th November, 2014, regarding extension of packaging of Foodgrains and Sugar in jute packaging material for a further period of two months from 30.11.2014 or until further orders, whichever is earlier under sub-section (1) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987 under sub-section (2) of Section 3 of the said Act.

(Placed in Library, See No. LT 1375/16/14)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2013-2014.

(Placed in Library, See No. LT 1376/16/14)

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2013-2014.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1377/16/14)

- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2013-2014.
- (ii) Annual Report of the Coal India Limited [Vol. I and Vol. II (Part I & II)], Kolkata, for the year 2013-2014, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1378/16/14)

- (c) (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1379/16/14)

- (d) (i) Review by the Government of the working of the Power Finance Corporation of India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Power Finance Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1380/16/14)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for the States of Manipur and Mizoram (Form of Annual Statement of Accounts and Records) Rules, 2014 published in Notification No. G.S.R.754(E) in Gazette of India dated 28th October, 2014.
- (ii) The Joint Electricity Regulatory Commission for the States of Manipur and Mizoram (Constitution and the manner of application of the Fund and Form and Time for Preparation of Budget) Rules, 2014 published in Notification No. G.S.R.755(E) in Gazette of India dated 28th October, 2014.

(Placed in Library, See No. LT 1381/16/14)

जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय में राज्य मंत्री (श्री सांवर लाल जाट): मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

(1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) नेशनल प्रोजेक्ट्स कंस्ट्रक्शन कारपोरेशन लिमिटेड, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) नेशनल प्रोजेक्ट्स कंस्ट्रक्शन कारपोरेशन लिमिटेड, नई दिल्ली का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No. LT 1382/16/14)

(2) (एक) नर्मदा कंट्रोल अथॉरिटी, इंदौर के वर्ष 2013-2014 के वार्षिक प्रतिवेदन

- की एक प्रतिलिपि (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखों।
(दो) नर्मदा कंट्रोल अथॉरिटी, इंदौर के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रतिलिपि (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1383/16/14)

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF SHIPPING (SHRI NITIN GADKARI): On behalf of Shri Pon Radhakrishnan, I beg to lay on the Table:--

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2013-2014.
(ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1384/16/14)

- (b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2013-2014.
(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1385/16/14)

- (c) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2013-2014.
(ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1386/16/14)

- (d) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2013-2014.
(ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1387/16/14)

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2013-2014.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2013-2014.
(iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2013-2014, together with Audit Report thereon.
(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2013-2014.

(Placed in Library, See No. LT 1388/16/14)

- (3) (i) A copy of the Annual Administration Report (Hindi and English

versions) of the Paradip Port Trust, Paradip, for the year 2013-2014.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2013-2014.

(Placed in Library, See No. LT 1389/16/14)

- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2013-2014.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2013-2014.

(Placed in Library, See No. LT 1390/16/14)

- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2013-2014.

(Placed in Library, See No. LT 1391/16/14)

- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2013-2014.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2013-2014.

(Placed in Library, See No. LT 1392/16/14)

- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2013-2014, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2013-2014.

(Placed in Library, See No. LT 1393/16/14)

- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2013-2014.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of

the Kolkata Port Trust, Kolkata, for the year 2013-2014, together with Audit Report thereon.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2013-2014.

(Placed in Library, See No. LT 1394/16/14)

- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2013-2014, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2013-2014.

(Placed in Library, See No. LT 1395/16/14)

- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2013-2014.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2013-2014.

(Placed in Library, See No. LT 1396/16/14)

- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2013-2014.

(Placed in Library, See No. LT 1397/16/14)

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-

- (i) The Merchant Shipping (Standards of Training, Certification and Watch-keeping for Seafarers) Rules, 2014 published in Notification No. G.S.R. 546(E) in Gazette of India dated 31st July, 2014.
- (ii) The Merchant Shipping (Management for the Safe Operation of Ships) Amendment Rules, 2014 published in Notification No. G.S.R. 351(E) in Gazette of India dated 23rd May, 2014.
- (iii) The Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2014 published in Notification No. G.S.R. 33(E) in Gazette of India dated 20th January, 2014
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (12) above.

(Placed in Library, See No. LT 1398/16/14)

(14) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2833(E) to S.O. 2835(E) published in Gazette of India dated 7th November, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (ii) S.O. 2836(E) published in Gazette of India dated 7th November, 2014, declaring highways, mentioned therein, as new National

Highways.

- (iii) S.O. 2837(E) published in Gazette of India dated 7th November, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (iv) S.O. 2788(E) published in Gazette of India dated 29th October, 2014, declaring highways, mentioned therein, as new National Highways.
- (v) S.O. 2789(E) published in Gazette of India dated 29th October, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (vi) S.O. 1626(E) published in Gazette of India dated 27th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (vii) S.O. 1708(E) published in Gazette of India dated 9th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (viii) S.O. 2115(E) published in Gazette of India dated 22nd August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (ix) S.O. 1125(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (x) S.O. 36(E) published in Gazette of India dated 7th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 214A (Digamarru to Ongole Section) in the State of Andhra Pradesh.
- (xi) S.O. 645(E) published in Gazette of India dated 4th March, 2014, making certain amendments in the Notification No. S.O. 3509(E) dated 27th November, 2013.
- (xii) S.O. 41(E) published in Gazette of India dated 7th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 222 in the State of Andhra Pradesh.
- (xiii) S.O. 38(E) published in Gazette of India dated 7th January, 2014, making certain amendments in the Notification No. S.O. 335(E) dated 14th February, 2011.
- (xiv) S.O. 573(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.
- (xv) S.O. 1003(E) published in Gazette of India dated 2nd April, 2014, making certain amendments in the Notification No. S.O. 2977(E) dated 1st October, 2013.
- (xvi) S.O. 3649(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xvii) S.O. 3665(E) published in Gazette of India dated 13th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xviii) S.O. 3651(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xix) S.O. 458(E) published in Gazette of India dated 18th February, 2013, authorising the Revenue Divisional Officer, Nalgonda, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (xx) S.O. 462(E) published in Gazette of India dated 18th February, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 12A (New NH-30) (Chilpi-Simga Section) in the State of Chhattisgarh.
- (xxi) S.O. 3315(E) published in Gazette of India dated 2nd November, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 365 in the State of Andhra Pradesh.
- (xxii) S.O. 3316(E) published in Gazette of India dated 2nd November, 2013, authorising the Joint Collector, Mahabubnagar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 765 in the State of Andhra Pradesh.
- (xxiii) S.O. 2487(E) published in Gazette of India dated 19th August, 2013, making certain amendments in the Notification No. S.O. 49(E) dated 5th January, 2012.
- (xxiv) S.O. 1789(E) published in Gazette of India dated 21st June, 2013, authorising the Joint Collector, Mahabubnagar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75E (Rewa-Sidhi Section) in the State of Madhya Pradesh.
- (xxv) S.O. 572(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangruru-Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.
- (xxvi) S.O. 596(E) published in Gazette of India dated 28th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 in the State of Maharashtra.
- (xxvii) S.O. 3319(E) published in Gazette of India dated 2nd November, 2013, authorising the officers, mentioned therein, as the competent

authority to acquire land for building, maintenance, management and operation of National Highway No. 12A in the State of Madhya Pradesh.

- (xxviii) S.O. 571(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran-Khanauri upto Punjab/Haryana Border Section) in the State of Punjab.
 - (xxix) S.O. 2483(E) published in Gazette of India dated 19th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 in the State of Rajasthan.
 - (xxx) S.O. 2492(E) published in Gazette of India dated 19th August, 2013, entrusting Highway Nos. 79 & 113 in the State of Rajasthan to National Highways Authority of India.
 - (xxxi) S.O. 2734(E) published in Gazette of India dated 10th September, 2013, authorising the Additional Joint Collector, Krishna, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 221 in the State of Andhra Pradesh.
 - (xxxii) S.O. 644(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.
 - (xxxiii) S.O. 3652(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
 - (xxxiv) S.O. 314(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Ajmer-Nagaur Section) in the State of Rajasthan.
 - (xxxv) S.O. 3083(E) published in Gazette of India dated 9th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
 - (xxxvi) S.O. 3080(E) published in Gazette of India dated 9th October, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 78 in the State of Madhya Pradesh.
 - (xxxvii) S.O. 459(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 (Mangawan-Chakghat Section) in the State of Madhya Pradesh.
 - (xxxviii) S.O. 242(E) published in Gazette of India dated 24th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Suratgarh-Sriganganagar Section) in the State of Rajasthan.
 - (xxxix) S.O. 574(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (x) to (xxxix) of (14) above.

(Placed in Library, See No. LT 1399/16/14)

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2013-2014.

(Placed in Library, See No. LT 1400/16/14)